

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING:GWALIOR**

**Original Application No.202/00477/2018**

Gwalior, this Friday, the 11<sup>th</sup> day of May, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Murlidhar Bajpai, Ex Assistant BM-405 DD Nagar Gwalior Age 72 yrs
2. Morris, Ex MT Driver Grade 1, R/o Adarswh Colony Clonal Sahib ki Colony Lashkar Gwalior
3. Pradeep Kumar Ex Farm man R/o Laxmi residence, Bansi ki Bagiya Lashkar Gwl.
4. Mithu Lal, Ex Farm Man R/o Village Khureri PO Morar Cantt. Gwl
5. Ram Kunwar Widow of Ram Sewak Ex MT Driver Grade 1 R/o DD Nagar Gwl  
**-Applicants**

(By Advocate –**Shri Aman Bajpai**)

**V e r s u s**

1. Union of India, Through Principal Secretary, Ministry of Defence New Delhi PIN Code 110011
2. Manager, OIC Det MF Gwalior (Now Under MF Jhansi UP) Pin Code 248001
3. The CDA Pension Drapudi Ghat Allahabad UP 211014
4. The DMF, HQ Southern Command Kirkee, Puna, Maharashtra PIN Code 411001
5. The DDGMF, AHQ, West Block III, RK Puram, New Delhi 110066
6. Station Commander Station HQ Morar Cantt. Gwalior 474006  
**- Respondents**

**O R D E R (Oral)**  
**By Navin Tandon, AM:-**

Applicants are all retired employees from Military Farm, Gwalior. They have retired on various dates namely 31.03.2004, 31.03.2001, 31.08.2012, 30.06.1991 and 30.06.1991 respectively. They are aggrieved by the fact that their pension has not been revised as per Office Memorandum dated 12.05.2017 (Annexure A-1) issued by the Department of Pension and Pensioners' Welfare.

2. Learned counsel for applicants submits that applicants have already completed all the formalities required for revision of pension as per Annexure A-1.
3. Learned counsel for applicants submits that he would be satisfied if necessary directions may be given to the respondents for early issue of revised Pension Pay Orders of applicants.
4. Accordingly, at the admission stage itself, without going into the merits of the case, this Original Application is disposed off by directing the respondent No.2 to forward the details of applicants to respondent No.3 within a period of 60 days from the date of receipt of certified copy of this order.

**5.** In case the documents are not completed, the respondents shall ask the same from applicants to complete the necessary formalities.

**6.** On receipt of details of applicants from respondent No.2, respondent No.3 shall issue revised pension pay orders in favour of the applicants within 90 days thereof.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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